

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 06  
IA No. 109/JPR/2024  
IA No. 140/JPR/2024  
CP No. (IB)- 99/7/JPR/2020  
Under Section 7 of IBC, 2016

**In the matter of:**

**Chetan Kumar Vijayvargiya & Anr. .... Financial Creditor/Applicant**

**Versus**

**Aadarsh inframax Developers Pvt. Ltd. ...Corporate Debtor/Respondent**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Applicant : Archit Bohra, Adv.  
For the RP : Vikas Rajvanshi, RP

**ORDER**

**IA No. 140/JPR/2024**

Heard Mr. Archit Bohra, Adv. appearing on behalf of the Applicant. Mr. Vikas Rajvanshi, RP present in person. Bailable arrest warrant issued against Respondent No. 1 returned unserved by the concerned police station. Issue fresh bailable warrant and copy of the same may be furnished to the Superintendent of Police of concerned area for execution of the bailable warrant. List the IA on 12.07.2024.

**IA No. 109/JPR/2024**

Heard Mr. Vikas Rajvanshi, RP present in person. Mr. Archit Bohra, Adv. appearing on behalf of the Respondent Nos. 1 & 2 seeks time to file reply. Reply,

sdr

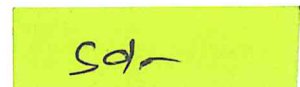
sdr

if any, may be filed within 2 weeks with an advance copy to the opposite counsel. Bailable arrest warrant issued against Respondent Nos. 3 & 4 could not be served and returned unserved by the concerned police station. Issue fresh bailable warrant and copy of the same may be furnished to the Superintendent of Police of concerned area for execution of the bailable warrant. List the IA on 12.07.2024.

List the matter on 12.07.2024.



(Rajeev Mehrotra)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

June 05, 2024